

ITEM NO.29

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1077/2023

JAYANT PATIL

Petitioner(s)

VERSUS

THE SPEAKER MAHARASHTRA STATE LEGISLATIVE ASSEMBLY Respondent(s)

(ONLY I.A. NO. 260229/2023 IN W.P.(C) NO. 685/2023 IS LISTED)

WITH

IA No. 260229/2023 in W.P.(C) No. 685/2023 (X)

(IA No. 260229/2023 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 15-12-2023 This application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
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Mr. Harsh Pandey, Adv.  
Mr. Revanta Solanki, Adv.  
Mr. Anubhav Kumar, Adv.  
Mr. Muhammad Khan, Adv.  
Mr. Uday Bhatia, Adv.  
Mr. Amit Bhandari, Adv.  
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For Respondent(s) Mr. Tushar Mehta, Solicitor General  
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 Mr. Sonal Kapoor, Adv.  
 Mr. Rishab Kapoor, Adv.  
 Mr. Nivesh Kumar, AOR

Mr. Utsav Trivedi, Adv.  
 Ms. Manini Roy, Adv.  
 Mr. Himanshu Sachdeva, Adv.  
 Mr. Ajay Sabharwal, Adv.  
 Ms. Diksha Tyagi, Adv.  
 Mr. Rohitash Kumar Sharma, Adv.  
 Mr. Sachin Mintri, Adv.  
 Mr. Arpit Gupta, AOR  
 Mr. Girish Bhardwaj, Adv.

UPON hearing the counsel the Court made the following  
 O R D E R

**IA No 260229 of 2023 in WP C No 685 of 2023**

- 1 In his application before this Court, the Speaker has indicated that the proceedings would be concluded and orders would be reserved on 20 December 2023. The Speaker has sought a reasonable extension of time for the declaration of the order.

- 2 Bearing in mind that the time limit which was set out by this Court in its previous order dated 30 October 2023 was until 31 December 2023, we grant an extension of time for the pronouncement of order until 10 January 2024.
  
- 3 The IA is accordingly disposed of.

**(SANJAY KUMAR-I)**  
**DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**